

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.116**  
IB-753(ND)/2020

**IN THE MATTER OF:**

M/s. Spectrum Talent Management Pvt. Ltd.  
Vs.  
Earth Water Limited.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 15.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**


For the Applicant :  
For the Respondent :  
For the Intervener : For IRP  
: Mr. Vishal Ganda, Advocate, Ms. Anushka Sarker, Advocate

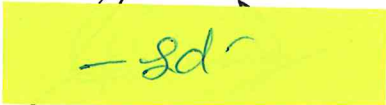
**ORDER**

Heard the submissions made by the Counsels for both sides. It transpires that the Corporate Debtor i.e., Earth Water Limited is subjected to CIRP process, in the matter – 2311/ND/2019 dated 15/2/2021, titled as “Zep Infratech. Limited vs. Earth Water Limited.

Therefore, the Operational Creditor is directed to take steps to file their claim before the Insolvency Resolution Professional as per law.

The present Petition is **dismissed as withdrawn**. However, the Operational Creditor is at liberty to revive the present petition if the CIRP process is set aside for any reason.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**